

- (iv) Mooting a proposal to launch a Cotton Technology Mission with a view to increasing productivity, improving research, marketing and post harvest activities; and
- (v) Setting up of a task force for facilitating induction of Information Technology in the textile sector; etc.

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**List of Industrially Backward Districts**

1657. SHRI MITRASEN YADAV :  
 SHRI GAURI SHANKER CHATURBHUI  
 BISEN :  
 SHRI AJIT JOGI :

Will the Minister of INDUSTRY be pleased to state:

(a) the list of industrially backward districts in the country, State-wise;

(b) whether industrialisation in backward States is impeded due to liberalisation policy implemented in 1998;

(c) whether industrial capital is being invested mostly in developed States;

(d) whether the Government are contemplating to re-introduce Capital Cost Grant Scheme to attract industries in backward districts of States;

(e) if so, the time by which decision is likely to be taken in this regard;

(f) the steps taken by the Government for balanced industrial development; and

(g) whether the Government propose to make available funds to the Government of Madhya Pradesh in view of pending demands in old cases of Central Capital Cost Grant?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) A list of 123 industrially backward districts has been notified by the Government of India, Ministry of Finance (Department of Revenue) vide notification No. 714 (E), dated 07.10.1997 for grant of tax concessions under Income Tax Act, 1961. Fifty three districts are specified as category 'A' industrially backward districts (which also include zero industry districts) and 70 districts as category 'B' industrially backward districts. The State-wise list is enclosed as statement.

(b), (c) and (f) No, Sir. In the present liberalised era entrepreneurs are at liberty to invest according to their own commercial perception.

The role of the Union Government is supportive in development of backward areas. Government has provided various incentives/concessions from time to time for development of backward areas, the important ones being the Growth Centre Scheme, Transport Subsidy Scheme and the Integrated Infrastructure Development Scheme (IID).

Under the Income Tax Act, 1961, industrially backward districts have been notified as Category 'A' and Category 'B' industrially backward districts for the purpose of a two-tier fiscal benefit under Section 80-IA of the Act.

In respect of Category 'A' districts a hundred percent income tax deduction is allowed to undertakings for five years and 25% deduction (30% in the case of companies) is allowed for undertakings which start manufacture or production before 31.3.2000. For notified Category 'B' districts, the benefit to tax holiday is for a period of 3 years only while the second tier of the benefit is the same.

The Central Capital Investment Subsidy Scheme has been revived in December, 1997 exclusively for the North Eastern States to attract industries in that area.

(d), (e) and (g) No, Sir. There is no such proposal. The erstwhile Central Investment Subsidy Scheme worked on disbursement/reimbursement basis. In terms of the provisions of the Scheme no proposal is being considered to make available advance funds to the Government of Madhya Pradesh for settling the pending cases.

**Statement**

*List of Industrially backward districts in the country, as Notified by the Ministry of Finance, Department of Revenue vide Notification No. 714(E) dated 07.10.1997*

**Category 'A'**

BIHAR

Godda

Gumla

Araria

Panna

Madhepura

Bastar

Dumka

Sarguja

Khagaria

Chhatarpur

Kishanganj

MAHARASHTRA

Palamau

Gadchiroli

Madhubani

ORISSA

Jehanabad

Phulbani

Saharsa

Kalahandi

Nawadah

RAJASTHAN

Sitamarhi

Jalore

Sahebganj

Barmer

Aurangabad

Jaisalmer

East-Champaran

Churu

Purnia

Banswara

Siwan

UTTAR PRADESH

Vaishali

Sidharthanagar

Lohar-dagga

Baharaich

GUJARAT

Pratapgarh

The Dangs

Maharajgaj

KERALA

Banda

Idukki

Basti

Wayanad

Chamoli

MADHYA PRADESH

Uttarkashi

Mandla

Almora

Pitnorigarh

Muzaffarpur

Tehri-Garhwal

Rohtas

## WEST BENGAL

## GUJARAT

Malda

Banaskantha

West-Dinajpur

Sabarkantha

Murshidabad

## KARNATAKA

Coochbehar

Bidar

Bankura

## MADHYA PRADESH

Jalpaiguri

Seoni

**Category 'B'**

Tikamgarh

## ANDHRA PRADESH

Shivpuri

Srikakulam

Balaghat

Mahbubnagar

Jhabua

## BIHAR

Sidhi

Katiyar

Vidisha

Bhagalpur

Raigarh

Gopalganj

Morena

Darbhanga

Betul

West-Champaran

Rajgarh

Saran

Rajnandgaon

Bhojpur

Sagar

Samastipur

## MAHARASHTRA

Deoghar

Beed

Nalanda

## ORISSA

Gaya

Bolangir

Mayurbhanj	Jaunpur
Balasore	Sitapur
Ganjam	Jalaun
RAJASTHAN	Unnao
Dungarpur	Faizabad
Dholpur	Kanpur-Dehat
Sawai-Madhopur	Mainpuri
Tonk	Gonda
Nagaur	Farukhabad
Sikar	Sultanpur
Jhalawar	Mirzapur
UTTAR PRADESH	WEST BENGAL
Mau	Purulia
Hardoi	Midnapore
Lalitpur	Birbhum
Hamirpur	
Badaun	
Fatehpur	
Azamgarh	
Etah	
Barabanki	
Etawah	
Deoria	
Ghazipur	
Ballia	

[English]

**Revival of Tea Estates**

1658. SHRI NEPAL CHANDRA DAS : Will the Minister of COMMERCE be pleased to state:

(a) whether the Government are aware that a number of tea estates like Gombhira, Chargoota and Cheng Koorie of Barak Valley in Assam have fallen sick due to several factors including insurgency;

(b) if so, whether the State Government have approached the Union Government for assistance for the revival of these Tea Estates; and

(c) if so, the reaction of the Union Government thereto?